

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR B.SUDHEENDRA KUMAR

Petition(s) for Special Leave to Appeal (Civil) No(s).22769/2004

HARVINDER SINGH

Petitioner(s)

VERSUS

STATE OF PUNJAB & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP)

Date: 10/11/2006 This Petition was called on for hearing today.

For Petitioner(s)

Mrs. Sureshta Bagga, Adv.

For Respondent(s)

Mr Kuldip Singh, Adv.

Mr R.K. Pandey, Adv.

Mr Sanjay Katyal, Adv.

Mr. Arun K. Sinha, Adv.

UPON hearing counsel the Court made the following

O R D E R

The records would show that the petitioner had sufficient time to file rejoinder affidavit.

However, by way of last opportunity, two weeks' time more has been granted, as prayed for, to

file

rejoinder affidavit.
Hon'ble Court after

Whether rejoinder affidavit is filed or not, list before the

the expiry of the aforfesaidd period of two weeks.

(B.SUDHEENDRA KUMAR)

Registrar

hj